

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 5353
(TO BE ANSWERED ON THE 25th July 2019)

APPROVAL FOR EXTENSION OF AIRPORTS IN A&N ISLANDS

5353. SHRI KULDEEP RAI SHARMA

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:

- (a) whether approval for extension of two airports at Campbell Bay and Shibpur in A&N Islands has been accorded in principle and if so, the details thereof;
- (b) whether EFC has been obtained and if not, the reasons for delay and expected date of EFC;
- (c) whether the Government has paid or proposed to pay compensation for rehabilitation and resettlement of affected persons; and
- (d) if so, the extent of compensation paid or proposed to be paid?

ANSWER

Minister of State (IC) in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार) (Shri Hardeep Singh Puri)

(a): Airports at Campbell Bay and Shibpur in A&N Islands have been included in the Regional Connectivity Scheme (RCS) - UDAN (Ude Desh ka Aam Naagrik) launched by Ministry of Civil Aviation and bids have been received under the Scheme for operation of 20 seater aircraft from these airports. Airports Authority of India (AAI) has initiated action for the operationalization of these airports under RCS.

(b): EFC for the above projects is not required.

(c): Generally, land for airport projects is provided by concerned State Government/ Union Territory (UT) Administration to AAI free of cost and free from all encumbrances. Compensation for rehabilitation and resettlement of affected persons (as and when applicable) is also provided by the concerned State Government/ Union Territory (UT) Administration. As such, Ministry of Civil Aviation has no role to play in paying any compensation for rehabilitation and resettlement of affected persons relating to above projects.

(d): Does not arise.
